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Notes of the Registry

Order of the Tribunal

13.2.06

None present.
Defect not removed.
Left it for removing
of defect on 20.2.06.

Default
Removed by
S.K. Nandi
Adv.
20/2/06

20.2.06

Shri K. Nandi Advocate
for applicant

Defects removed.

Registered as CCP.

Left for orders on 23.2.06

3.3.06

D.B. is not available.

Therefore the case is adjourned
for orders on 17.3.06.

DND
C.O.

17.3.06

D.B. is not available.

Therefore the case is adjourned
for orders on 7.4.06.

DND
C.O.

7.4.06

Shri V. Tripathi by the applicant

The case is adjourned for
orders on 4.5.06.

DND
C.O.

4/5/2006

Applicant by Shri S.K. Nandi on
behalf of Shri S. Paul.

This contempt petition has been
filed for alleged non-compliance
of the order dated 16th March, 2005
passed by this Tribunal in CA No.
370/04 (Annexure C1).

Shri M.N. Banerjee appearing on
behalf of the respondents produced
a copy of order passed by the
Hon'ble High Court in W.P. No.
2444/2006 and submits that the
order dated 16/3/2005^{in CA No. 370/04} as well as
order dated 14/12/2005 passed in
RA No. 67/05 have been stayed.
Therefore, he prays that the contempt
petition should be dismissed. The
counsel for the applicant does not
oppose the prayer made by the counsel
for the applicant.

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In view of the submission made
 by the counsel for the respondents the
 contempt petition is dismissed.

(Ms. Sadhna Srivastava) JM
 (Dr. G.C. Srivastava) VC